

ITEM NO.301

COURT NO.3

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SUO MOTO WRIT PETITION(CIVIL) No(s).5/2025

IN RE: "CITY HOUNDED BY STRAYS, KIDS PAY PRICE

VERSUS

THE STATE OF ANDHRA PRADESH & ORS.

Respondent(s)

IA No. 187564/2025 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 186760/2025 - INTERVENTION APPLICATION
IA No. 193881/2025 - INTERVENTION/IMPLEADMENT
IA No. 190908/2025 - INTERVENTION/IMPLEADMENT
IA No. 186334/2025 - INTERVENTION/IMPLEADMENT
IA No. 182807/2025 - INTERVENTION/IMPLEADMENT
IA No. 194212/2025 - RECALLING THE COURTS ORDER

WITH

SLP(C) No. 14763/2024 (XIV)

IA No. 165492/2025 - APPLICATION FOR PERMISSION

SLP(C) No. 17623/2025 (XI)

FOR ADMISSION

W.P.(C) No. 784/2025 (PIL-W)

Diary No(s). 45707/2025 (XV)

IA No. 200940/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED
JUDGMENT AND IA No. 200937/2025 - PERMISSION TO FILE PETITION
(SLP/TP/WP/)

Date : 27-10-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE SANDEEP MEHTA
HON'BLE MR. JUSTICE N.V. ANJARIA

By Courts Motion

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UPON hearing the counsel the Court made the following

O R D E R

Pursuant to order dated 22.08.2025, only three compliance affidavits have been filed, i.e., by the State of West Bengal, State of Telangana and Municipal Corporation of Delhi. Although, the same are not on

record as they were filed during the Diwali Holidays. Registry to verify and place the same on record.

As per the office report, Notices had been issued to all the States and Union Territories. We do not find any representation from the States/Union Territories apart from the three States, mentioned above. As most of the States and Union Territories have not responded, the Chief Secretaries of all the States and Union Territories other than the States of West Bengal and Telangana shall remain present before this Court on 03.11.2025 at 10:30 A.M. along with their respective explanations as to why compliance affidavits have not been filed.

It has been brought to the notice of this Court that several applications for intervention have been filed by NGOs and individual dog lovers and the same are placed on record. However, the Registry is not accepting the demand drafts of such interveners in terms of order dated 22.08.2025.

Counsels have also submitted that in certain cases, the Registry is not accepting their demand drafts due to delay in depositing the same.

Hence, it is clarified that the Registry shall accept the demand drafts of all the NGOs and individual dog lovers who have either filed applications for

intervention or who may file the application for intervention by Thursday, i.e., 30.10.2025. If there is any delay in submission of demand drafts in compliance with order dated 22.08.2025, the same shall stand condoned.

List on 03.11.2025 for the appearance of the Chief Secretaries of all the States and Union Territories other than the States of West Bengal and Telangana and for passing of a detailed order.

(NEETU KHAJURIA)
ASST.REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR